4.	AITUC	1 Seat
5.	UTUC(LS)	1 Seat

(c) and (d) Yes, Sir. The recognized Centre Trade Union organizations are included in the delegation on the basis of their certified membership strength. The number of seats to each trade union organization is allocated proportionately on the basis of the membership of the particular C.T.U. Organisation with reference to the total membership of the organized work force. Accordingly, BMS, INTUC, CITU, HMS, AITUC and UTUC(LS)were nominated to represent India in the International Labour Conference (ILC) for the 93rd ILC held from 31 st May to 16th June 2005 with two seats each to BMS and INTUC and one seat each to remaining four trade unions.

(e) Does not arise.

## **Bonded labourers in the country**

1965. DR GYAN PRAKASH PILANIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of bonded labourers in the country, State-wise;
- (b) the efforts made by Government to abolish the bonded labour system; and
  - (c) the steps taken by Government to rehabilitate freed bonded labourers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRA SEKHAR RAO): (a) to (c) Under the Bonded Labour System (Abolition) Act, 1976 the bonded labour system has been abolished throughout the country. The responsibility for enforcement of the act lies with the State Governments/UTs. As per the Act, Vigilance Committees at District and Sub-Divisional level under the Chairmanship of District Magistrates/Sub-Divisional Magistrates respectively have been constituted by identify the incidence of bonded labour. In order to supplement the efforts of the State Governments, a centrally Sponsored Plan Scheme is in operation since 1978. Under this scheme grant is provided to the State Government for survey with a view to identify the incidence of bonded labour. A matching contribution on 50:50 basis subject to Rs. 10,000/maximum is also provided to the State Governments under the said scheme for rehabilitation of a freed bonded labourer. The number of identified and rehabilitated bonded labourers since 1978, onwards State-wise are as under:—

Name of the State	Number of Bonded Labourers	
	Identified and Rehabilitated	
Andhra Pradesh	31534	
Bihar	12833	
Karnataka	57185	
Madhya Pradesh	12162	
Orissa	46901	
Rajasthan	6331	
Tamil Nadu	65573	
Maharashtra	U19	
Uttar Pradesh	28236	
Kerala	710	
Haryana	49	
Gujarat	64	
Arunachal Pradesh	2992	
Chhattisgarh	124	
Punjab	69	
Uttranchal	5	
Jharkhand	196	

## Radical changes by EPFO to deal with mounting pension liability

1966. SHRI DARA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Employees Provident Fund Organisation is contemplating to bring about radical changes in order to deal with its employee's mounting pension liability;
- (b) whether it is also a fact that according to the Actuaries Report for March, 2004, Employees' Pension Scheme—Currently managing a corpus of Rs. 65,000 crore—will have as assets—liabilities mismatch of about Rs. 19,300 crore in the next 30 years; and